EXTRAORDINARY, PART-II, SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

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New Delhi, the 22nd February, 2007.

NOTIFICATION No. 15/2007-Customs (N.T.)

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 11A of the Customs Tariff Act,1975 (51 of 1975), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the First Schedule to the Customs Tariff Act, 1975, namely:-

In the said First Schedule,-

- 1. in Chapter 30,-
- (i) In heading 3003, in sub-heading 3003 90, for tariff item 3003 90 36 and the entries relating thereto, the following tariff item and the entries shall be substituted, namely:-

"3003 90 36 Ketamine				Kg.	12.5%	12.5%";	
(ii)	In booding 2004 in sub	handing 2004 00	for tariffitan	2004 00 06	and the entries		

(ii) In heading 3004, in sub-heading 3004 90, for tariff item 3004 90 96 and the entries relating thereto, the following tariff item and the entries shall be substituted, namely:-

"3004 90 96	Ketamine	Kg.	12.5%	12.5%";
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- 2. in Chapter 84,-
- (i) in heading 8443, in sub-heading 8443 99, against tariff item 8443 99 50, 8443 99 51 and 8443 99 52 and the entries relating thereto, the following tariff items and the entries shall be substituted, namely: -

	" Parts and accessories of goods of sub- headings 8443 31, 8443 32			
8443 99 51	Ink cartridges, with print head assembly	u	Free	-
8443 99 52	Ink spray nozzle	u	Free	-
8443 99 59	Other	u	Free	- "' ;

3.	This notification	shall come	into force	on the dat	te of its p	oublication	in the	Official
Gazett	e				-			

[F.No.528/5/2006-Cus(TU)]

Anupam Prakash, Under Secretary to the Government of India.